

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 302**  
TO BE ANSWERED ON 27.11.2024

**ST STATUS FOR KURUMBAR COMMUNITY**

**302 DR. ANBUMANI RAMADOSS:**

Will the Minister of **Tribal Affairs** be pleased to state:

- (a) whether the Union Government has taken policy decision with regard to the Kurumbar community in Tamil Nadu in demanding Schedule Tribe status for their community as they predominantly comes under the definition of ST, if so, the details thereof; and
- (b) ST status to Kurumbar community considering their social & educational status from the State Government of Tamil Nadu, if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a) & (b):** The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

\*\*\*\*\*